

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 3
(IB)-316(PB)/2020

IN THE MATTER OF:

M/s. Neo Industries

Vs.

M/s. Nikko Auto Ltd.

... Applicant/Petitioner

... Respondent

Order Under Section 9 of IBC, 2016

Order delivered on 24.01.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:

Mr. Dhruv Gupta, Adv.

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 14.02.2020.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

In the meantime, learned counsel for the applicant undertakes to comply with the provisions of the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2019 w.e.f. 28.12.2019.

List the matter on 14.02.2020.

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(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

-sd-

(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)